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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.912 OF 2005
CUTTACK, this the 31st day of October, 2007

Shri C.Rama Rao Applicant

-Versus-

Union of India & others Respondents

FOR INSTRUCTIONS

1. Whether it be referred to reporters or not?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not?


(M.R.MOHANTY)
VICE-CHAIRMAN

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ORIGINAL APPLICATION NO.912 OF 2005
(CUTTACK, this the 31st of OCTOBER,2007)

CORAM:

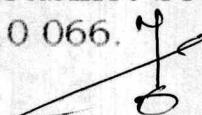
HON'BLE SHRI M.R.MOHANTY, VICE-CHAIRMAN

Shri C.Rama Rao, aged about 50 years, S/O.Late C.Anantaiah, permanent resident of Karankote, PO:Karankote, Modal Tandur, District:Rangareddy (Andhra Pradesh), at present working as Junior Para Despatch Officer, Para Despatch Section, Air Wing, Aviation Research Centre (A.R.C.), charbatia, At/PO:Charbatia, District:Cuttack(Orissa).

.....Applicant
Advocates for the ApplicantM/S.B.S.Tripathy,
M.K.Rath & J.Pati.

Versus:

1. Union of India, represented through the Cabinet Secretary, Govt.of India, Cabinet Secretariate, Bikaner House(Annexe), Sahajahan Road, South Block, New Delhi.
2. The Secretary, Ministry of Finance, Govt. of India, North Bloc, Room No.75, New Delhi-110001.
3. The Director, Ministry of finance (Anomalies), Govt. of India, North Block, Room No,75, New Delhi-110001.
4. The Director Genmral of Security, Aviation Research Centre, Cabinet Secretariate, East block V, R.K.Puram, New Delhi-110 066.

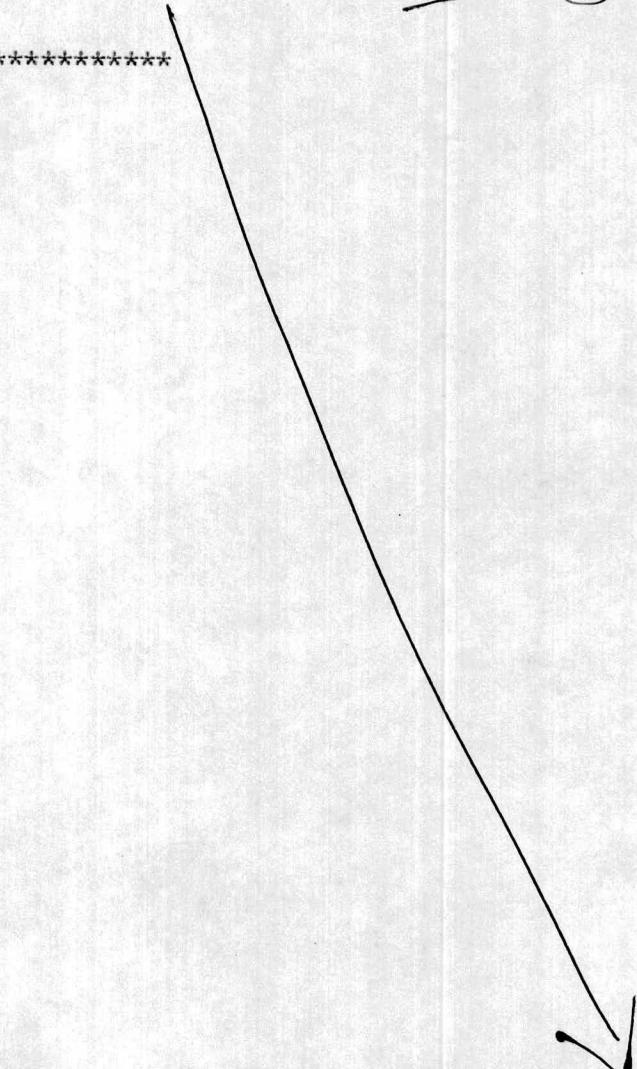
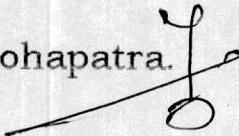


5. The Special Secretary, Aviation Research Centre, Head Quarters, Cabinet Secretariate, East Block-V, R.K.Puram, New Delhi-66.
6. The Operation Manager, Aviation Research Centre, Director General (Security), Cabinet Secretariate, East Block-V, R.K.Puram, New Delhi-110 066.
7. The Deputy Director (Admn.), Air Wing, Aviation Research Centre, Director Generl (Security), Cabinet Secretariate, East Block-V, R.K.Puram, New Delhi-110 066.
8. The Deputy Director (A), Aviation Research Centre, Charbatia, At/PO:Charbatia, District:Cuttack-754 028.

..... Respondents

Advocate for the Respondents

..... Mr.U.B.Mohapatra.



O.A.NO.912 OF 2005

(ORAL ORDER) DATED 31.10.07

Claiming Para Jump Instructor (PJI) allowance at the rate of Rs.1200/- per month and Free Fall Jump Instructor (FFJI) allowance at the rate of Rs.1000/- per month w.e.f. 5.12.2000, the Applicant approached the authorities and also has approached this Tribunal with the present Original Application filed under Section 19 of the Administrative Tribunals Act,1985.

2. During pendency of this case, Respondents have released Free Fall Jump Instructor allowances @ 600/- per month prospectively in favour of the Applicant. Mr.U.B.Mohapatra,Ld.SSC for the Union of India has pointed out that by a notification of 2005, FFJI allowances were decided to be paid to the ARC Instructors and, therefore, the benefit in question has been granted prospectively/w.e.f. 2005. It has been disclosed in the counter (filed by the Respondent Department) that the claim relating to Para Jump Instructor allowances is under active consideration of the Respondents.

3. Mr.B.S.Tripathy, Ld.Counsel appearing for the Applicant, however, states that the claim of the Applicant, for Free Fall Jump Instructor allowances being at Rs.1000/-, the relief to the tune of Rs.600/- p.m. only is not acceptable by the Applicant.

4. Since the Respondents are in session of the matter, relating to the grievances of the Applicant, this O.A. is hereby disposed of with a direction to

the Respondents to consider the grievances of the Applicant (pertaining to Para Jump Instructor allowances @ 1200/- per month and Free Fall Jump Instructor allowances @ 1000/- w.e.f. 5.12.2000) by end of January, 2008 and grant necessary relief to the Applicant, as due and admissible under the Rules.

5. With the aforesaid observations and directions, this Original Application stands disposed of.

6. Send copies of this order to the Applicant and to the Respondents in the addresses given in the Original Application and free copies of this order be also handed over to the Ld.Counsel appearing for both the parties.


VICE-CHAIRMAN

31/10/07